

Notice of Attachment of Bank/Post office Account

Attachment Proceeding No. 15760 of 2026
Certificate No. 8932 of 2025

The Principal Officer /
Chairman & Managing Director / CEO
All the Banks/Post Offices in India

The Postmaster of all the Post Offices in India

- Whereas a Recovery Certificate No. **8932 of 2025** dated October 28, 2025 has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of Rs. 6,76,500/- (Rupees Six Lakh Seventy-Six Thousands Five Hundred only) as detailed below along with interest/costs/charges/expenses etc. against **M/s Jay Energy & S Energies Limited** ["Defaulter"] (**PAN- AAACJ3817H**) and the same is due from Defaulter in respect of the said Certificate. A Notice of Demand dated October 28, 2025 has been issued **Jay Energy and S. Energies Limited**. ["Defaulter"] (**PAN- AAACJ3817H**).

Description of Dues	Amount (in Rupees)
Penalty imposed by the Adjudicating Officer vide Order no. JS/DJ/85-97/2017-18 dated 31/01/2018 in the matter of Jay Energy & S. Energies limited.	3,50,000/-
Interest from 31/01/2018 to 28/10/2025 @ 12% p.a.	3,25,500/-
Recovery Cost	1,000/-
Total	6,76,500/-

- Whereas no amount has been paid by the defaulter and there is sufficient reason to believe that the defaulter may dispose of the amounts/proceeds in the Bank/Post Office accounts held with your Bank/Post Office and realization of amount due under the certificate would in consequence be delayed or obstructed.
- It is therefore in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:
 - All account/s by whatever name called including lockers of the Defaulter, either singly or jointly with any other person/s, held with your Bank/Post Office; and
 - All other amount/ proceeds due or may become due to the Defaulter or any money held or may subsequently be held for or on account of the Defaulter.
- It is further ordered with immediate effect that **No Debit** shall be made in the said account/s **to the extent of the total dues mentioned above** until further orders from the Recovery Officer of SEBI. However, the credits, if any, into the account may be allowed.
- You are hereby directed to provide the following within 15 days to the undersigned/ our representative on service of this Notice:



Page 1 of 2

- Details of all the Accounts including Lockers held by the defaulter with your Bank/Post office;
- Copy of the Account Statement(s) for the latest one year in respect of all the Accounts;
- Confirmation of Attachment of the said account(s) and lockers; and
- Complete details of all loan/advances accounts along with the details of assets charged for the said loan/advances.

If no response is received within 15 days from the date of receipt of this order, it will be presumed that the defaulter is having no Bank/ Post Office account/ balance with your Bank/Post Office.

- If the defaulter is not having any type of account with your Bank/Post Office, then the same need not be informed to SEBI.
- You are also directed to immediately attach any new account/s opened by the defaulter with your Bank/Post Office post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s.
- This Notice of attachment is issued in exercise of powers conferred under section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with relevant sections of the Income-tax Act.

Given under my hand and seal at Ahmedabad this 25th day of August, 2026.

SEAL




Recovery Officer

जैनेन्द्र शांडिल्य / JAINENDRA SHANDILYA
वसूली अधिकारी एवं उप महाप्रबन्धक
Recovery Officer & Deputy General Manager
भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India
पश्चिमी प्रादेशिक कार्यालय / Western Regional Office
अहमदाबाद / Ahmedabad

Copy to: jayenergynsenergys@gmail.com

(With a direction not to receive/ recover/ demand the proceeds/ money held / to be held in the aforesaid accounts.)